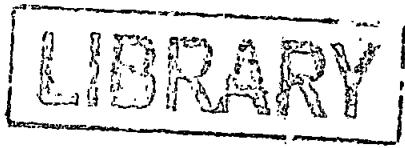


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA
(Through video or audio conferencing)



OA. 350/1324/2021

Date of order: 06.09.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Amar Nath Gond, son of Lal Bachan Gond, aged about 57 years, worked as Sorting Assistant at Airport Sorting Division, Kolkata, presently working as Mailman RMS SG Division, Siliguri, Pin- 734001, and residing at 46, J.N. Tewari Road, Balaka Apartment, 4th Floor, Dum Dum Cantonment, Gorabajar, P.S. Dum Dum, Kolkata- 700028, Dist- North 24 Parganas, West Bengal.

.....Applicant.

-Versus-

1. Union of India, through the Secretary, Ministry of Communication & IT, Department of Posts, New Delhi - 110116.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, C.R Avenue, Kolkata - 700012.
3. The Director of Postal Services, North Bengal & Sikkim Region, Siliguri- 734001.
4. The Post Master General, North Bengal & Sikkim Region, Siliguri - No. 734001.
5. The Assistant Director of Postal Services, office of the P.M.G., North Bengal & Sikkim Region, Siliguri- 734001.
5. The Superintendent of RMS 'SG' Division, Siliguri- 734001.



.....Respondents.

For the Applicant : Mr. P.C. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Ms. T. Mukherjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

Both the parties are present and are satisfied with the quality of audio/video during hearing.

2. This application has been filed to seek the following reliefs:

"8(a) An order directing upon the respondents to cause/allow immediate transfer of the applicant to Kolkata or nearby area since the applicant being under extreme pressure following serious ailments of self and specifically his wife under treatment at Kolkata.

(b) An order directing the respondents to consider and dispose of the representation by the applicant in a time bound manner.

(c) To submit all papers/documents related to the case.

(d) Any other order/orders, further order/orders as deemed fit."

Having noted that no adverse order is under challenged and seeking identical relief, the applicant has already preferred a representation dated 02.05.2021 to the Respondent authorities which is yet to be disposed of,

and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.



4. It is made clear that we have not entered into the merit of this matter and, therefore, all points are kept open for consideration.

5. The OA accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd

